

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.454/2001

New Delhi, this 12th day of April, 2002

Hon'ble Shri M.P. Singh, Member(A)

Smt. Nirmala Devi
33, Rajpur Road Hills, Delhi .. Applicant

(By Ms. Madhu Kapur, Advocate)

versus

1. Secretary
Dte. of Social Welfare I
Govt. of NCT of Delhi, New Delhi
2. Superintendent
Hostel for College Going Blind Students
Kingsway Camp, Delhi .. Respondents

(By Shri Ajesh Luthra, Advocate)

ORDER

By the present OA, applicant seeks reinstatement as casual labour and grant of temporary status as also regularisation thereafter against any Group D post. She claims to ~~had~~^{have} joined as daily wage worker in the office of Respondent No.1 on 6.9.94 and continued upto February, 2000 when her services were terminated. She also claims to have worked in the office of Respondent No.2 in different spells as daily wager between 1.4.1995 and 30.11.1995. To this effect, applicant has attached a certificate alleged to have been issued by R-2 dated 2.12.95.

2. Respondents in their reply have denied the aforesaid claim of the applicant and have categorically stated that the applicant was never employed/engaged by the respondents on any specified designation and therefore there is no question^{of} termination of her services. Also the certificate attached by the OA does not exist in

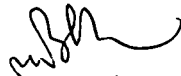
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their records. Even as per the attendance register maintained by the department, the applicant had not worked in their department(s).

3. After hearing the learned counsel for the parties and perusing the material available on record, I find that the applicant has not been able to produce any valid document including appointment order to show that she was engaged by respondents for the aforementioned period. Respondents have also categorically denied that no such record is available with them with regard to the aforesaid certificate alleged to have been issued by R-2. On my direction, respondents have produced the original records including the attendance register for my perusal. On perusal of the attendance register for the relevant period, for which the applicant had claimed to have worked with the respondents, I find that the applicant was not engaged by the respondents either as daily wager cook or daily wager Ayah. Moreover, the certificate dated 2.12.95 (Annexure A) has been signed on 18.3.96 and therefore, the authenticity of this document appears to be doubtful.

4. In view of the above position, I find no merit in the present OA and the same is dismissed accordingly.


(M.P. Singh)
Member(A)

/gtv/